

not be difficult for them with the good foundation laid in the early stages, and they will imbibe the ideal of study from the very beginning of their childhood, because it is at that time that their minds are impressionable. If from the very beginning we have a good foundation for them, then we may be sure that they will find no difficulty at all when they come up to the college studies.

MR. DEPUTY-SPEAKER : The hon. Member may continue her speech on Monday.

15.30 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTH REPORT

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move :

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th November, 1971."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th November, 1971".

*The motion was adopted.*

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Seventh Schedule)

श्री जगन्नाथराव जोशी (शाजापुर) : मैं प्रस्ताव करता हूँ कि मुझे भारत के संविधान का और संशोधन करने वाले विधेयक—संविधान (संशोधन) विधेयक (सप्तम अनुसूची का संशोधन)—को पुर-स्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

श्री जगन्नाथराव जोशी : मैं विधेयक को पुर-स्थापित करना हूँ।

NATIONAL RIFLE TRAINING SCHEME BILL\*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide for compulsory training in rifle-shooting to all able-bodied citizens between the age of twenty and thirty years.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for compulsory training in rifle-shooting

[Mr. Deputy-Speaker]

to all able-bodied citizens between the age of twenty and thirty years”.

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

#### POLITICAL SUFFERERS AID BILL\*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide aid to the political sufferers.

MR. DEPUTY-SPEAKER The question is :

“That leave be granted to introduce a Bill to provide aid to the political sufferers”.

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

#### PAYMENT OF WAGES (AMENDMENT) BILL\*

*(Amendment of Sections 1, 15, etc.)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

MR. DEPUTY-SPEAKER : The question is:

“That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936”.

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

#### HOARDING AND PROFITEERING PREVENTION BILL\*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities in daily use.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities in daily use”.

*The motion was adopted.*

SHRI S. C. SAMANTA I introduce the Bill.

#### CONSTITUTION (AMENDMENT) BILL\*

*(Insertion of new article 15A)*

SHRI C. K. CHANDRAPAN (Telli-cherry) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

*The motion was adopted.*

SHRI C. K. CHANDRAPAN : I introduce the Bill.